

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD  
\*\*\*

Original Application No.1547 of 1993

Julfikar Ali ... ... Applicant

Vs.

Union of India and others ... Respondents

- :- :-

HON'BLE MR MAHARAJDIN, MEMBER-J  
HON'BLE MR S DAS GUPTA, MEMBER-A

( by Hon'ble Mr Maharajdin, Member-J )

The applicant has sought the relief ~~for of~~ <sup>as</sup> regularisation.

It is stated that the applicant has been working as daily rated worker since 1989 with artificial breaks. He has claimed that his services should be regularised and he should be given the equal pay for equal work which the other persons who are also discharging their duties, are getting. The applicant submitted the representation to the department requesting that his services should be regularised. The representation dated 18-04-1993 is annexed as Annexure A-3 with the application and it is stated that it has not been replied. We dispose of the ~~expres~~ application at admission stage with the direction to the respondents to decide the representation (Annexure A-3) of the applicant as per the Departmental Rules ~~and~~ by passing a speaking and reasoned order within a period of three months from the date of communication of this order and the same be communicated to the applicant immediately thereafter. In the meantime if the applicant is already working in the department <sup>he is</sup> ~~should be~~ not be put off duties.

W.P.  
MEMBER-A.

W.P.  
MEMBER-J

Dated: Allahabad, December 08, 1993.  
(VKS PS)

Misc app. no. 102645

1/2

OA No. 1541 193

Jul 1937 Mr. Mahomed JM  
vs Mr. S. S. Gupta, AM

U.O.I. & others

Def. appears for the  
appear

OR

Misc app. no. 102645

Moved by Mr. R. C. Pathak

Adv. on 22/2/35 at a minor stage. Judgment

submitted before mentioned in open court and  
Court on 05.6.35 for pronounced.

orders.

who  
AM.

7/93  
J.M.

102645